

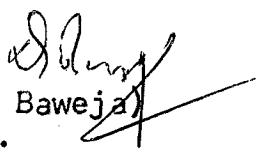
CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

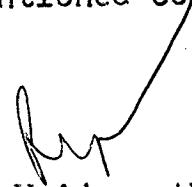
C.P. NO.: 26/98, 27/98, 28/98 AND 29/98 IN
O.A. NOS.: 1017/96, 1018/96, 1019/96 AND 1221/96
Respectively.

TRIBUNAL'S ORDER : DATED : 04.12.1998.

Shri D.V. Gangal for the Petitioners
The case is called out for hearing.

Shri V.S. Masurkar tenders proceedings of the Committee for compassionate appointment dated 25.11.1998, which shows that applicants' cases have been considered. They also say that other process like police verification, etc. are still being processed. In our view, the proceedings of the Committee dated 25.11.1998 substantially complies with the direction given in the O.A. Therefore, no question of contempt arises. Accordingly, the above mentioned contempt petitions are discharged. No costs.


(D.S. Bawej)
M(A).


(R.G. Vaidyanatha)
Vice-Chairman.

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